

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated: 21.02.2006

Applicant, Niranjan Swain, sustained a heart attack after his retirement. He had to undergo a P.T.C.A. procedure for installing a Stent on the wall of his heart. Under the Medical Reimbursement Scheme, expenses incurred in getting the treatment, in question, is liable to be reimbursed. Yet the same having not been reimbursed, the Applicant has approached this Tribunal by filing the present Original Application Under Section 19 of the Administrative Tribunals Act, 1985.

It appears, because the claims were pressed late, the Respondent Organization has not entertained the same as yet. Merely, because, there was a delay in levying the claim, the Department should not be too much ~~the date of~~ hyper technical in granting relief to the poor ailing man. The Department should verify as to whether actually the said expenses were incurred in course of getting that treatment in a medical college hospital at Cuttack. It appears a professor of Cardiology administered the treatment of the Applicant, which factum can easily be verified by the Department from the medical college hospital, in question. Therefore, without looking to the aspect of delayed submission of the medical reimbursement claim, the Respondent Organization should give sympathetic consideration to the unfortunate case of the Applicant and grant him necessary relief/reimbursement benefits.

With the aforesaid observation and



## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dt. 21.2.06

Copy of Order may  
be given to both the Respondents

4.2.06

*W. M. J. P.*  
S.O. (J)

Copy of Order may be  
sent to all respondents  
by ~~post~~ and to the  
applicant in his address.

*W.*  
31.3.06

*W. M. J. P.*  
S.O. (J)

direction, this Original Application stands  
disposed of.

Send copies of this order to the  
Respondents and free copies of this order be  
given to Mr. B.R.Barik, Ld. Counsel appearing  
for the Applicant and to Mr. S.B.Jena, Ld.  
Additional Standing Counsel for the Respondent  
Organization. A free copy of this order be  
also sent to the Applicant in the address  
given in the Original Application.

*W. M. J. P.*  
21/02/06  
Member (Judicial)